

LIR No. 4698/16

Ashish vs. M/s G4S Services India Pvt. Ltd.

10.08.2020

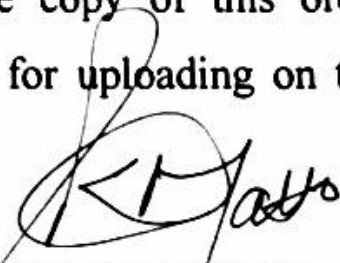
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 19.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

Jai Prakash Sharma vs M/s Sunrise Clothing Company

10.08.2020

LIR No 7/2020

Present:


None for the workman.

The matter was earlier fixed for 13.04.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the workman is received back with the report served, as the workman is not residing at the address, as mentioned in the reference. But, notice issued to the workman through union is received back with the report served. Today, no one has appeared on behalf of workman through video conference.

Fresh notice to the workman is ordered to be issued through whatsapp on his mobile number, as mentioned in the reference, which is returnable on 18.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LIR No. 7984/16

Kanhaiya Lal Gupta vs. M/s G-4S Secure Solution India Pvt. Ltd.

10.08.2020

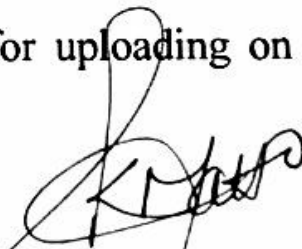
Present: None for the parties.

The matter is fixed for evidence of the management and also for the payment of cost by the management to the workman.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for the evidence of the management and also for the payment of cost on 05.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LCA No. 337/20

Mukesh Kumar vs M/s Libra Four Wheel Pvt.Ltd.

10.08.2020

Present:

None for the workman.

The matter was earlier fixed for 11.05.2020 for appearance of the workman and also for consideration on the statement of claim, but, the matter could not be taken up on 11.05.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, matter is ordered to be listed for 16.09.2020 for appearance of the workman and consideration on the statement of claim.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

3250/140
Krishna Rai vs M/s Shivalik Fabric Pvt Ltd.

LIR No - 387/20

10.08.2020

Present:

None for the workman.

The matter was earlier fixed for 11.05.2020 for the service of the court notice to the workman, but, on 11.05.2020, matter could not be taken up in view of spreading of covid -19.

Court notice issued to the workman through union is received back with the report served, whereas, court notice issued to the workman is not received back. Today no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number, as mentioned in the reference, which is returnable on 12.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

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LIR NO 10/20 -
Kishan Chandra vs M/s Kara and Company

10 08 2020

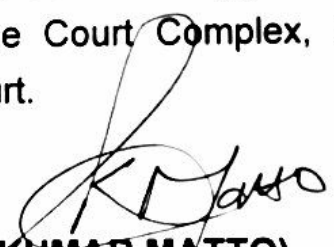
Present: None for the workman.

The matter was earlier fixed for 13.04.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day, in view of spreading of covid-19.

The notice issued to the workman is not received back. Notice issued to the workman through union is also received back with the report unserved. Today, no one has appeared on behalf of workman through video conference.

Fresh notice to the workman is ordered to be issued through whatsapp on his mobile number, as mentioned in the reference, which is returnable on 18 10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

CA No. 2382/19
Mahesh Prasad vs M/s Manoj Cable Ltd.

10.08.2020

Present:

None for the workman.
None for management no.1,2 and 3.
Management no.4 is exparte.

The matter was earlier fixed for 08.07.2020 for filing of written statement by the management no.1 and 3 and also for service of the management no.2, but, the matter could not taken up on that day in view of spreading of covid -19. The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in jail, but, the particulars of the said case were not filed, so, the notice to the management no.2 could not be issued. Today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for filing of written statement by the management no.1 and 3 and notice to management no.2 is also ordered to be issued for the next date of hearing on filing of particulars of the case, wherein, the management no.2 is lodged in jail.

To come up on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LIR No. 59/16
Padam Singh vs. M/s Surya Enterprises

10.08.2020

Present: None for the workman.
None for the management.

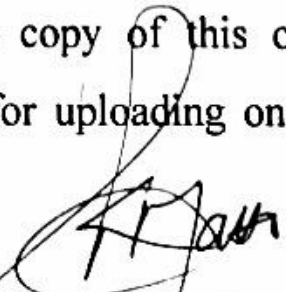
The matter was earlier fixed for 08.07.2020 for the evidence of the management and for payment of cost by the management to the workman. But the matter could not be taken up on that in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management and for payment of cost by the management to the workman on 02.02.2021. It will be last and final opportunity to the management to conclude its evidence and pay the cost to the workman.

The management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LIR No. 1788/16

Sh. Parmod Singh vs. M/s Taxmaco Ltd. & Ors.

10.08.2020

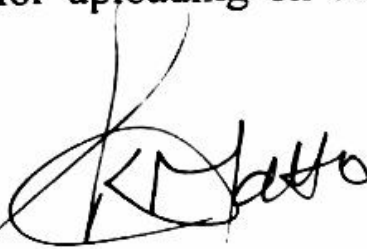
Present: None for the parties.

The matter was earlier fixed for 13.04.2020 for the evidence of the workman. But the matter could not taken up on that day in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed on 03.02.2021 for the evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LIR No. 491/16
Chandra Prakash vs. M/s Surya Enterprises

10.08.2020

Present: None for the workman.
None for the management.

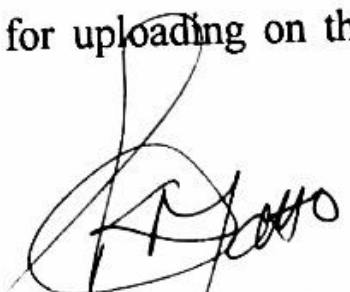
The matter was earlier fixed for 08.07.2020 for the evidence of the management. But the matter could not be taken up on that in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 02.02.2021. It will be last and final opportunity to the management to conclude its evidence.

The management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LIR No. 716/16

Shri Krishan Sharma vs. M/s C.R. Associate & Anr.

10.08.2020

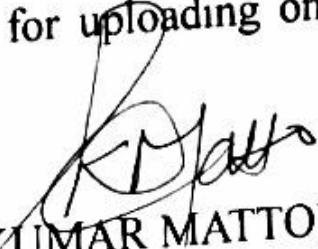
Present: None for the workman.
Management No.1 is already exparte.
None for the management no.2.

The matter was earlier fixed for 13.04.2020 for consideration on the application under Section 2(A)(3) of the ID Act filed by the management no.2. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for 15.10.2020 for consideration on the said application filed by the management no.2.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

Shiv Shankar vs M/s Global Force Management Service

LIR No 386/20 -

10.08.2020

Present: None for the workman.

The matter was earlier fixed for 11.05.2020 for the service of the court notice to the workman, but, on 11.05.2020, matter could not be taken up in view of spreading of covid -19.

Court notice issued to the workman through union is received back with the report served, whereas, court notice issued to the workman is not received back. Today no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number, as mentioned in the reference, which is returnable on 12.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

REDM...
DUAL...
COURT...



Ram Brij Gupta vs M/s Shanti Sales Corporation

10 08 2020

LIR No 8/20.

Present.

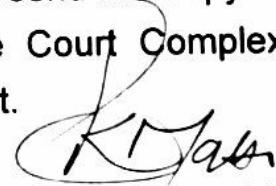
None for the workman.

The matter was earlier fixed for 13.04.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the workman is received back with the report unserved, as the address of the workman, as mentioned in the reference is not proper. Notice issued to the workman through union is received back with the report served. Today, no one has appeared on behalf of workman through video conference.

Fresh notice to the workman is ordered to be issued through whatsapp on his mobile number, as mentioned in the reference, which is returnable on 10.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

10 08 2020

Present:

None for the workman.

None for management no.1,2 and 3.

Management no.4 is ex parte.

The matter was earlier fixed for 08.07.2020 for filing of written statement by the management no.1 and 3 and also for service of the management no.2, but the matter could not be taken up on that day in view of spreading of covid -19. The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in jail, but, the particulars of the said case were not filed, so, the notice to the management no.2 could not be issued. Today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for filing of written statement by the management no.1 and 3 and notice to management no.2 is also ordered to be issued for the next date of hearing on filing of particulars of the case, wherein, the management no.2 is lodged in jail.

To come up on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

Case No. 2385/19

Vinod Tiwari vs M/s Manoj Cable Ltd.

10.08.2020

Present:

None for the workman.

None for management no.1,2 and 3.

Management no.4 is ex parte.

The matter was earlier fixed for 08.07.2020 for filing of written statement by the management no.1 and 3 and also for service of the management no.2, but, the matter could not taken up on that day in view of spreading of covid -19. The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in jail, but, the particulars of the said case were not filed, so, the notice to the management no.2 could not be issued. Today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for filing of written statement by the management no.1 and 3 and notice to management no.2 is also ordered to be issued for the next date of hearing on filing of particulars of the case, wherein, the management no.2 is lodged in jail.

To come up on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

Mitu Kumar vs M/s Aryaveer Motors Pvt.Ltd.

LIR No 11/20

10.08.2020

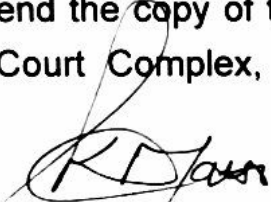
Present: None for the workman.

The matter was earlier fixed for 13.04.2020 for the service of the Court notice to the workman, but, the matter could not be taken up on that day, in view of spreading of covid-19.

The notice issued to the workman is not received back. Notice issued to the workman through union is received back with the report served. Today, no one ^{has} ~~was~~ appeared on behalf of workman through video conference.

Fresh notice to the workman is ordered to be issued through whatsapp on his mobile number, as mentioned in the reference, which is returnable on 10.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LIR No. 1777/16
Mangli vs. M/s Bhagwan Mahavir Hospital & Ors.

10.08.2020

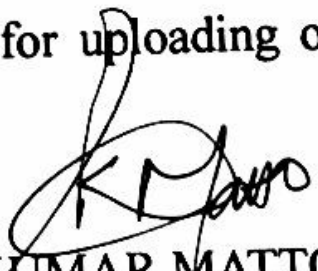
Present: None for the workwoman.
None for the managements.

The matter was earlier fixed for 11.05.2020 for the evidence of the management No.1. But the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management No.1 and also for filing of amended memo of parties on 01.02.2021. The management no.1 is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workwoman or her AR.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LID No. 84/16
Beche Lal vs. M/s X.S. Technology

10.08.2020

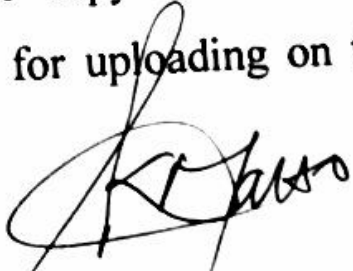
Present: None for the workman.
None for the management.

The matter was earlier fixed for 11.05.2020 for the evidence of the workman. But the matter could not be taken up on 11.05.2020, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for the evidence of the workman on 05.02.2021. The workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies of the same to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 375/19
Kuldeep vs. M/s Hi-Tek Syndicate

10.08.2020

Present: None for the parties.

The matter was earlier fixed for 13.04.2020 for consideration on the application filed by the workman for production of documents. But the matter could not be taken up on that day, in view of spreading of covid 19.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for consideration on the said application on the date already fixed i.e. 29.08.2020 and also for evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LIR No. 5968/16

Dharmender Singh vs. M/s Superchemfab Engg. Consultants Pvt. Ltd. &
Ors.

10.08.2020

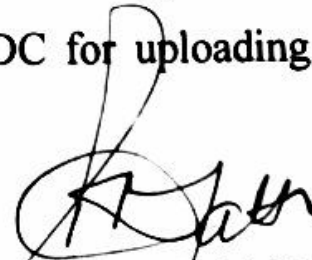
Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the managements.
Managements are already exparte.

The matter is fixed for hearing exparte final arguments.

But, the Ld. AR for the workman seeks adjournment on the ground that one matter between the same parties relating to the gratuity is pending in the Hon'ble High Court of Delhi and the same has been referred to the Mediation Centre in the Hon'ble High Court of Delhi.

In view of the request made by the Ld. AR for the workman, the matter is ordered to be listed for hearing exparte final arguments on 14.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 8513/16
Sunil Kumar vs. M/s Tops Security Ltd.

10.08.2020

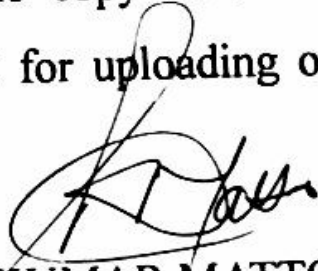
Present: None for the parties.

The matter is fixed for the evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 06.02.2021. The workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copy thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 64/16

Lalit Kumar vs. M/s G4S Services India Pvt. Ltd.

10.08.2020

Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 19.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LJR No. 57/16
Babu Lal vs. M/s Surya Enterprises

10.08.2020

Present: None for the workman.
None for the management.

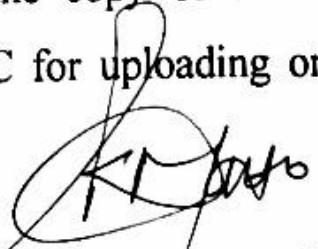
The matter was earlier fixed for 08.07.2020 for the evidence of the management and for payment of cost by the management to the workman. But the matter could not be taken up on that in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management and for payment of cost by the management to the workman on 02.02.2021. It will be last and final opportunity to the management to conclude its evidence and pay the cost to the workman.

The management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LIR No. 56/16
Kishan vs. M/s Surya Enterprises

10.08.2020

Present: None for the workman.
None for the management.

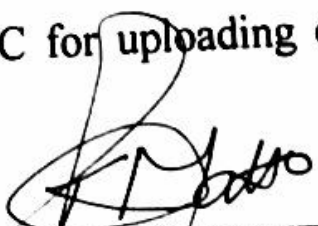
The matter was earlier fixed for 08.07.2020 for the evidence of the management and for payment of cost by the management to the workman. But the matter could not be taken up on that in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management and for payment of cost by the management to the workman on 02.02.2021. It will be last and final opportunity to the management to conclude its evidence and pay the cost to the workman.

The management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LCA No. 2378/19

Anjani Kumar vs M/s Manoj Cable Ltd.

10 08 2020

Present: None for the workman.
None for management no.1,2 and 3.
Management no.4 is exparte.

The matter was earlier fixed for 08.07.2020 for filing of written statement by the management no.1 and 3 and also for service of the management no.2, but, the matter could not taken up on that day in view of spreading of covid -19. The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in jail,but, the particulars of the said case were not filed, so, the notice to the management no.2 could not be issued. Today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for filing of written statement by the management no.1 and 3 and notice to management no.2 is also ordered to be issued for the next date of hearing on filing of particulars of the case, wherein, the management no.2 is lodged in jail.

To come up on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LCA No. 2384/19

Gulab Chand vs M/s Manoj Cable Ltd.

10 08 2020

Present:

None for the workman.

None for management no.1,2 and 3.

Management no.4 is exparte.

The matter was earlier fixed for 08.07.2020 for filing of written statement by the management no.1 and 3 and also for service of the management no.2, but, the matter could not taken up on that day in view of spreading of covid -19. The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in jail, but, the particulars of the said case were not filed, so, the notice to the management no.2 could not be issued. Today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for filing of written statement by the management no.1 and 3 and notice to management no.2 is also ordered to be issued for the next date of hearing on filing of particulars of the case, wherein, the management no.2 is lodged in jail.

To come up on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LIR No. 6440/16

Neeraj Kumar vs. M/s Sri Guru Tech Bahadur Institute of
MCIIT Information Technology

10.08.2020


Present: None for the parties.

The matter is fixed for today for filing reply and consideration on the application filed by the management to recall the workman for his further cross-examination.

Today, no one has appeared on behalf of any of the parties through video conference.

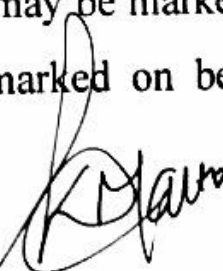
Accordingly, the matter is ordered to be listed on the date already fixed i.e. 16.09.2020 for filing reply and consideration on the said application and also for evidence of the management.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

At 12.30 P.M.

At this stage, Sh. Harish Singh Hans has appeared through video conference and submitted that his presence may be marked on behalf of the workman. Accordingly, his presence is marked on behalf of the workman.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LIR No. 3172/17

Virender vs. M/s Janki Dass Memorial Hospital

10.08.2020

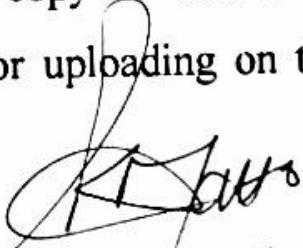
Present: None for the parties.

The matter is fixed for filing reply and consideration on the application filed by the workman under Section 11 ID Act to produce certain documents.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed on 02.09.2020 for filing reply and consideration on the said application and also for evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

CR No. 1490/19

Umesh Singh vs M/s Bansal Stamping Pvt.Ltd.

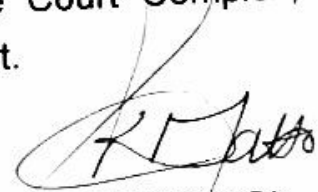
10.08.2020

Present: None for the parties.

Earlier the matter was fixed for 13.04.2020 for talk of settlement, failing which, for filing of rejoinder, but, the matter could not be taken up on 13.04.2020, in view spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed for talk of settlement, failing which, for filing rejoinder and framing of issues on 15.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 5970/16

Kartar Singh vs. M/s Superchemfab Engg. Consultants Pvt. Ltd. & Ors.

10.08.2020

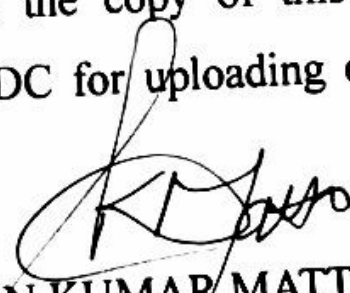
Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the managements.
Managements are already exparte.

The matter is fixed for hearing exparte final arguments.

But, the Ld. AR for the workman seeks adjournment on the ground that one matter between the same parties relating to the gratuity is pending in the Hon'ble High Court of Delhi and the same has been referred to the Mediation Centre in the Hon'ble High Court of Delhi.

In view of the request made by the Ld. AR for the workman, the matter is ordered to be listed for hearing exparte final arguments on 14.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

CA No. 2381/19

Manvir Singh vs M/s Manoj Cable Ltd.

10.08.2020

Present:

None for the workman.

None for management no.1,2 and 3.

Management no.4 is ex parte.

The matter was earlier fixed for 08.07.2020 for filing of written statement by the management no.1 and 3 and also for service of the management no.2, but, the matter could not taken up on that day in view of spreading of covid -19. The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in jail, but, the particulars of the said case were not filed, so, the notice to the management no.2 could not be issued. Today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for filing of written statement by the management no.1 and 3 and notice to management no.2 is also ordered to be issued for the next date of hearing on filing of particulars of the case, wherein, the management no.2 is lodged in jail.

To come up on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

10.08.2020

Present:

None for the workman.
None for management no.1,2 and 3.
Management no.4 is ex parte.

The matter was earlier fixed for 08.07.2020 for filing of written statement by the management no.1 and 3 and also for service of the management no.2, but, the matter could not be taken up on that day in view of spreading of covid -19. The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in jail, but, the particulars of the said case were not filed, so, the notice to the management no.2 could not be issued. Today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for filing of written statement by the management no.1 and 3 and notice to management no.2 is also ordered to be issued for the next date of hearing on filing of particulars of the case, wherein, the management no.2 is lodged in jail.

To come up on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020



10.08.2020

Present:

None for the workman.

None for management no.1,2 and 3.

Management no.4 is exparte.

The matter was earlier fixed for 08.07.2020 for filing of written statement by the management no.1 and 3 and also for service of the management no.2. But, the matter could not taken up on that day in view of spreading of covid -19. The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in jail, but, the particulars of the said case were not filed, so, the notice to the management no.2 could not be issued. Today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for filing of written statement by the management no.1 and 3 and notice to management no.2 is also ordered to be issued for the next date of hearing on filing of particulars of the case, wherein, the management no.2 is lodged in jail.

To come up on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LIR No. 4881/16

Mahesh Kumar vs. M/s G4S Services India Pvt. Ltd.

10.08.2020

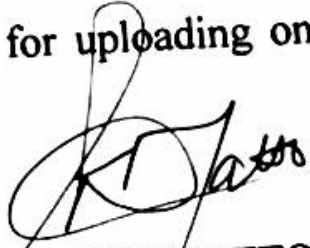
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 19.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 5973/16

Arun Kumar Gupta vs. M/s Superchemfab Engg. Consultants Pvt. Ltd. & Ors.

10.08.2020

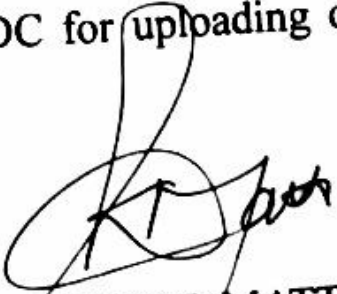
Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the managements.
Managements are already exparte.

The matter is fixed for hearing exparte final arguments.

But, the Ld. AR for the workman seeks adjournment on the ground that one matter between the same parties relating to the gratuity is pending in the Hon'ble High Court of Delhi and the same has been referred to the Mediation Centre in the Hon'ble High Court of Delhi.

In view of the request made by the Ld. AR for the workman, the matter is ordered to be listed for hearing exparte final arguments on 14.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LID No. 193/16
Manoj Chaudhary vs. M/s X.S. Technology

10.08.2020

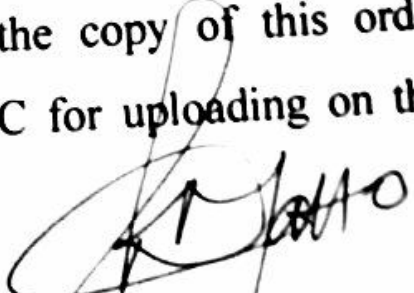
Present: None for the workman.
None for the management.

The matter was earlier fixed for 11.05.2020 for the evidence of the workman. But the matter could not be taken up on 11.05.2020, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for the evidence of the workman on 05.02.2021. The workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies of the same to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LIR No. 1789/16
Sh. Bansi Dhar vs. M/s Taxmaco Ltd. & Ors.

10.08.2020

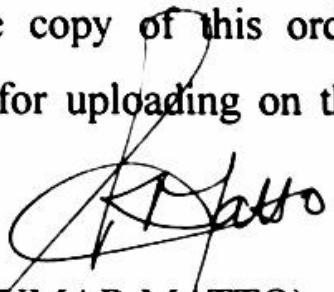
Present: None for the parties.

The matter was earlier fixed for 13.04.2020 for the evidence of the workman. But the matter could not taken up on that day in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed on 03.02.2021 for the evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

Satish Pal vs M/s Akhil Prints

LIR No 384/20

10 08 2020

Present:

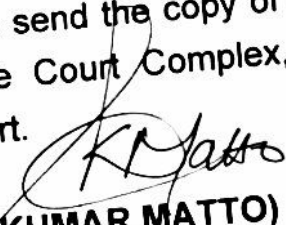
None for the workman.

The matter was earlier fixed for 11.05.2020 for the service of the court notice to the workman, but, on 11.05.2020, matter could not be taken up, in view of spreading of covid -19.

Court notice issued to the workman through union is received back with the report served, whereas, court notice issued to the workman is not received back. Today no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number, as mentioned in the reference, which is returnable on 12.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LIR No. 507/16

Ashok Kumar Gurjar vs. M/s G4S Services India Pvt. Ltd.

10.08.2020

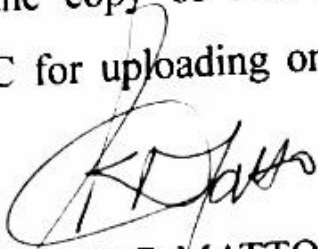
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 19.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

CA No. 2387/19

Bali Bhadra vs M/s Manoj Cable Ltd.

10.08.2020

Present:

None for the workman.

None for management no.1,2 and 3.

Management no.4 is exparte.

The matter was earlier fixed for 08.07.2020 for filing of written statement by the management no.1 and 3 and also for service of the management no.2, but, the matter could not taken up on that day in view of spreading of covid -19. The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in jail, but, the particulars of the said case were not filed, so, the notice to the management no.2 could not be issued. Today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for filing of written statement by the management no.1 and 3 and notice to management no.2 is also ordered to be issued for the next date of hearing on filing of particulars of the case, wherein, the management no.2 is lodged in jail.

To come up on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

Omkar Urf Pappu vs M/s Nayak Security Service

LIRA 385/20

10.08.2020

Present:

None for the workman.

The matter was earlier fixed for 11.05.2020 for the service of the Court notice to the workman, but, on 11.05.2020, matter could not be taken up in view of spreading of covid -19.

Court notice issued to the workman through union is received back with the report served, whereas, court notice issued to the workman is not received back. Today no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number as mentioned in the reference, which is returnable on 12.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

RECEIVED
LABOUR COURT-IX
ROUSE AVENUE
NEW DELHI
10/08/2020

Jevender Kumar vs Libra Four Wheel Pvt.Ltd.

L.C.A 333/20 ✓

10.08.2020

Present:

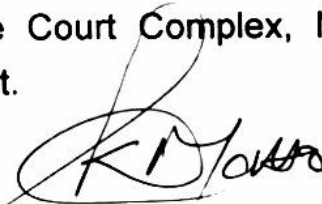
None for the workman.

The matter was earlier fixed for 11.05.2020 for appearance of the workman and also for consideration on the statement of claim, but, the matter could not be taken up on 11.05.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, matter is ordered to be listed for 16.09.2020 for appearance of the workman and consideration on the statement of claim.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LCA No. 334/20

Shekhar vs M/s Libra Four Wheel Pvt.Ltd.

10.08.2020

Present:

None for the workman.

The matter was earlier fixed for 11.05.2020 for appearance of the workman and also for consideration on the statement of claim, but, the matter could not be taken up on 11.05.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, matter is ordered to be listed for 16.09.2020 for appearance of the workman and consideration on the statement of claim.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LIR No. 5969/16

Pintu Kumar vs. M/s Superchemfab Engg. Consultants Pvt. Ltd. & Ors.

10.08.2020

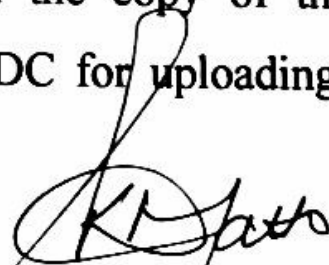
Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the managements.
Managements are already exparte.

The matter is fixed for hearing exparte final arguments.

But, the Ld. AR for the workman seeks adjournment on the ground that one matter between the same parties relating to the gratuity is pending in the Hon'ble High Court of Delhi and the same has been referred to the Mediation Centre in the Hon'ble High Court of Delhi.

In view of the request made by the Ld. AR for the workman, the matter is ordered to be listed for hearing exparte final arguments on 14.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LIR No. 1165/16

Sh. Parmanad Singh vs M/s G4S Security Solutions India Pvt.Ltd.

10.08.2020

Present: None for the parties.

Earlier the matter was fixed for 13.04.2020 for talk of settlement and for awaiting the corrigendum, but, the matter could not be taken up on 13.04.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter is ordered to be listed on 09.11.2020 for the same purpose.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 259/17
Subhash vs. M/s S.K. Raj Villas

10.08.2020

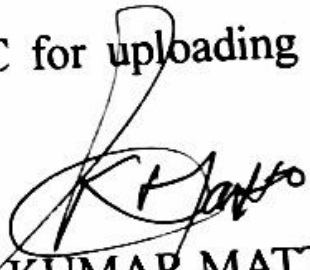
Present: Sh. Ajit Kumar Singh, AR for the workman.
Management is already exparte.

The matter is fixed for exparte evidence of the workman.

Today, the AR for the workman seeks adjournment as the workman could not come.

In view of the request made by the AR for the workman, matter stands adjourned for 04.02.2021 for exparte evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 4825/16

Yashpal Singh vs. M/s G4S Services India Pvt. Ltd.

10.08.2020

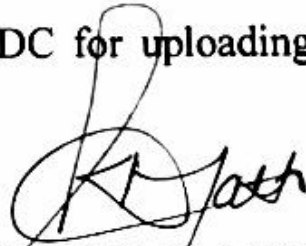
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 19.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LIR No. 8512/16
Shashi Bhushan Pandey vs. M/s Tops Security Ltd.

10.08.2020

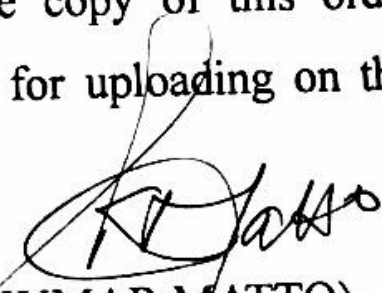
Present: None for the parties.

The matter is fixed for the evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the workman on 06.02.2021. The workman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copy thereof to the management or it's AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3741/16

Anil Kumar vs. M/s G4S Services India Pvt. Ltd.

10.08.2020

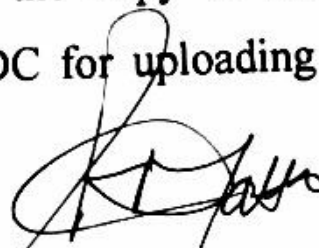
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 19.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

IR No. 1762/19

Sobhit Mandal vs Shri Ram Print 'n' Traders

10.08.2020

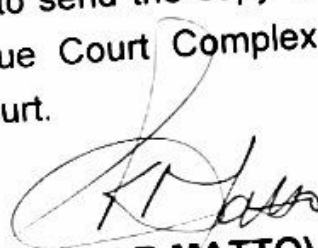
Present:

None for the workman.

The matter was earlier fixed for 13.04.2020 for consideration on the statement of claim, but, the matter could not be taken up on 13.04.2020, in view of spreading of covid -19.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, matter is ordered to be listed for the same purpose on 15.09.2020. (15.9.20)

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LIR No. 9109/16
Pradhuman Pandey vs. M/s Krishna Modular Furniture Pvt. Ltd.

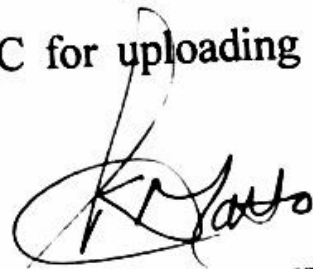
10.08.2020

Present: None for the workman.
Management is already exparte.

The matter is fixed for exparte evidence of the workman, it was last and final opportunity for the workman to conclude the entire evidence. Today, no one has appeared on behalf of any of the workman through video conference.

Accordingly, matter stands adjourned for exparte evidence of the workman on 01.02.2021. Workman is directed to conclude his entire evidence on the next date of hearing. It will be last and final opportunity for the workman to conclude his entire evidence on the next date of hearing.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 7199/16

Sanjay Kumar vs. M/s HMR Institute of Technology & Management

10.08.2020

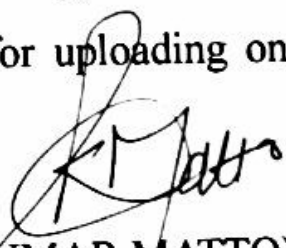
Present: None for the parties.

The matter was earlier fixed for 13.04.2020 for evidence of the workman and also for consideration on the application filed by the workman for production of documents. But, the matter could not be taken up on that day, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed on 16.10.2020 for consideration on the said application and for evidence of the workman on 11.02.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LIR No. 1632/16

Rakesh Kumar vs. M/s G4S Services India Pvt. Ltd.

10.08.2020

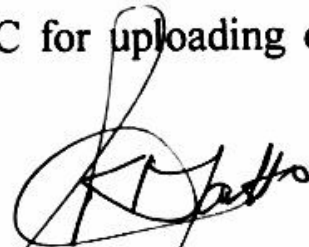
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 19.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1966/19

Pawan Kumar vs M/s Riya Enterprises

10 08 2020


Present: None for the parties.

The matter was earlier fixed for 13.04.2020 for the service of the notice to the management.

The notice issued to the management is received back with the report served. The matter could not be taken up on 13.04.2020, in view of spreading of covid-19

Accordingly, fresh notices to the management are ordered to be issued on filing of e.mail address, whatsapp number of the management and also on filing of complete set of documents by the workman within 10 days from today. The notices to be issued to the management ^{are} returnable on 10.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 6393/16

Govind Kishore Jha vs. M/s Superchemfab Engg. Consultants Pvt. Ltd. & Ors.

10.08.2020

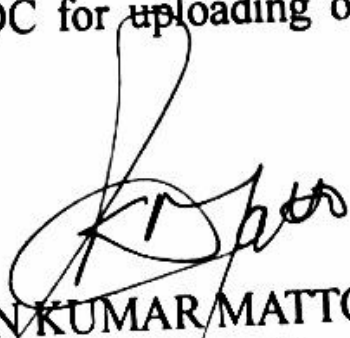
Present: Sh. Ajit Kumar Singh, AR for the workman.
None for the managements.
Managements are already exparte.

The matter is fixed for hearing exparte final arguments.

But, the Ld. AR for the workman seeks adjournment on the ground that one matter between the same parties relating to the gratuity is pending in the Hon'ble High Court of Delhi and the same has been referred to the Mediation Centre in the Hon'ble High Court of Delhi.

In view of the request made by the Ld. AR for the workman, the matter is ordered to be listed for hearing exparte final arguments on 14.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



LIR No. 474/16

Sujit Kumar Sharma vs. M/s G4S Services India Pvt. Ltd.

10.08.2020

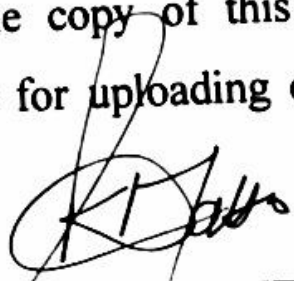
Present: None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on 19.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LIR No. 7064/16

Geeta vs. M/s Bhagwan Mahavir Hospital Prime Services & Ors.

10.08.2020


Present: None for the workwoman.
None for the managements no.1 and 2.
Management No.3 is already exparte.

The matter was earlier fixed for 11.05.2020 for the evidence of the workwoman. But the matter could not be taken up on 11.05.2020, in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for the evidence of the workwoman on 05.02.2021. The workwoman is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies of the same to the managements or their ARs in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

Ranjeet Kumar Chaudhary vs M/s Syska Led Lights Pvt Ltd.

10 08 2020

LIR No 9/2020

Present:

None for the workman.

The matter was earlier fixed for 13.04.2020 for the service of the court notice to the workman, but, the matter could not be taken up on that day in view of spreading of covid-19.

The notice issued to the workman is not received back. Notice issued to the workman through union is also received back with the report unserved. Today, no one has appeared on behalf of workman through video conference.

Fresh notice to the workman is ordered to be issued through whatsapp on his mobile number, as mentioned in the reference, which is returnable on 10.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LIR No. 7420/16
Germani Prasad vs. M/s Driven Fill

10.08.2020

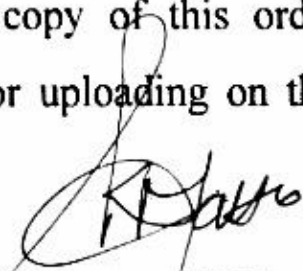
Present: None for the parties.

The matter was earlier fixed for 13.04.2020 for the evidence of the management. But the same could not be taken up on that day in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 03.02.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copy thereof to the workman or his AR in similar manner.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LIR No. 2862/19

Ajay Kumar Paswan vs Central Footwear

10.08.2020

Present: None for the workman.

The matter was earlier fixed for 13.04.2020 for consideration on the statement of claim, but, the matter could not be taken up on that day, in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, matter is ordered to be listed for consideration on the statement of claim on 15.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 374/19
Ajay vs. M/s Hi-Tek Syndicate

10.08.2020

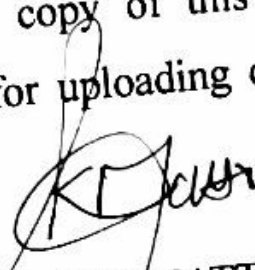
Present: None for the parties.

The matter was earlier fixed for 13.04.2020 for consideration on the application filed by the workman for production of documents. But, the matter could not be taken up on that day, in view of spreading of covid 19.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for consideration on the said application on the date already fixed i.e. 29.08.2020 and also for evidence of the workman.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



CA No. 2386/19

Jawahar Lal vs M/s Manoj Cable Ltd.

10.08.2020

Present.

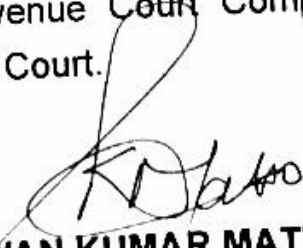
None for the workman.
None for management no.1,2 and 3.
Management no.4 is exparte.

The matter was earlier fixed for 08.07.2020 for filing of written statement by the management no.1 and 3 and also for service of the management no.2, but, the matter could not taken up on that day in view of spreading of covid -19. The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in jail, but, the particulars of the said case were not filed, so, the notice to the management no.2 could not be issued. Today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for filing of written statement by the management no.1 and 3 and notice to management no.2 is also ordered to be issued for the next date of hearing on filing of particulars of the case, wherein, the management no.2 is lodged in jail.

To come up on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LIR No. 1790/16
Sh. Bhagirath vs. M/s Taxmaco Ltd. & Ors.

10.08.2020

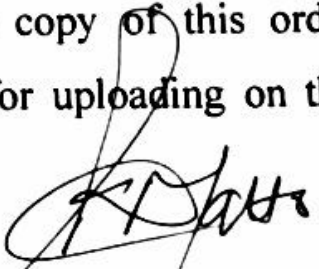
Present: None for the parties.

The matter was earlier fixed for 13.04.2020 for the evidence of the workman. But the matter could not taken up on that day in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter is ordered to be listed on 03.02.2021 for the evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020

LR No. 4110/16

Mohd. Alam vs Sheel Sons Enterprises

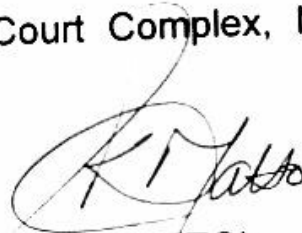
10 08 2020

Present: None for the parties.

The matter is fixed for service of the ~~court~~ notice to the management.

The workman has failed to file the fresh address of the management, so the court notice could not be issued. Workman is directed to file e.mail address/phone number of the management within 10 days from today and on filing of the same, the court notice is ordered to be issued to the management, which is returnable on 09 11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 2777/17

Umesh Kumar vs M/s S.K.Electronics

10 08.2020

Present:

Sh.Ajit Kumar Singh, AR for the workman.
None for the management.

The matter was earlier fixed for 11.05.2020 for the service of the management, but, the matter could not be taken up on 11.05.2020 in view of spreading of Covid-19.

Today, no one has appeared on behalf of the management through video conference. Accordingly, fresh notices are ordered to be issued to the management on filing of e.mail address and whatsapp number of the management by the workman within 10 days from today. The notices to be issued to the management are returnable on **10.11.2020**.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

CA No. 952/16
Munna Kumar vs Top Security Ltd.

10.08.2020

Present: None for the parties.

The matter was earlier fixed for 13.04.2020 for service of the management, but, the matter could not be taken up on 13.04.2020 in view of spreading of covid -19.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, fresh notice to the management is ordered to be issued to the management on filing of e.mail address and whatsapp number of the management by the workman within 10 days from today, which is returnable on 07.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020



Krishan Ji vs M/s Manoj Cable Ltd.

L. C. A 2376/19 —

10 08 2020

Present:

None for the workman.
None for managements no.1,2 and 3.
Management no.4 is exparte.

The matter was earlier fixed for 08.07.2020 for filing of written statement by the management no.1 and 3 and also for service of the management no.2, but, the matter could not taken up on that day in view of spreading of covid -19. The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in jail, but, the particulars of the said case were not filed, so, the notice to the management no.2 could not be issued. Today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for filing of written statement by the management no.1 and 3 and notice to management no.2 is also ordered to be issued for the next date of hearing on filing of particulars of the case, wherein, the management no.2 is lodged in jail.

To come up on 11.11.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1157/18
Manoj Kumar Jha vs. M/s Concorde Motors India Ltd.

10.08.2020

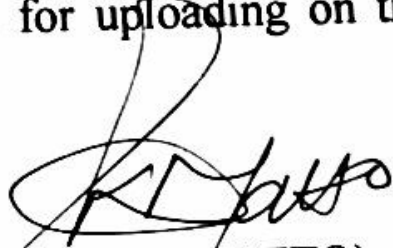
Present: None for the workman.
Management is already exparte.

The matter was earlier fixed for 11.05.2020 for exparte evidence of the workman. But the matter could not be taken up on that day in view of spreading of covid 19.

Today, no one has appeared on behalf of any of the workman through video conference.

Accordingly, the matter is ordered to be listed for exparte evidence of the workman on 04.02.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
10.08.2020



LC/No. 2379/19

Om Prakash vs M/s Manoj Cable Ltd.

10.08.2020

Present:


None for the workman.
None for management no.1,2 and 3.
Management no.4 is exparte.

The matter was earlier fixed for 08.07.2020 for filing of written statement by the management no.1 and 3 and also for service of the management no.2, but, the matter could not taken up on that day in view of spreading of covid -19. The workman was directed to file the particulars of the case, wherein, the management no.2 is lodged in jail, but, the particulars of the said case were not filed, so, the notice to the management no.2 could not be issued. Today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for filing of written statement by the management no.1 and 3 and notice to management no.2 is also ordered to be issued for the next date of hearing on filing of particulars of the case, wherein, the management no.2 is lodged in jail.

To come up on 11.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LIR No. 2350/19

Nitin vs Chetan ji and Sons company

10.08.2020

Present: None for the parties.

The matter is fixed for filing of rejoinder and also for framing of issues, but, no rejoinder has been filed.

Today, no one has appeared on behalf of any of the parties.

Accordingly, matter stands adjourned for filing of rejoinder and framing of issues on 17.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

Parshuram vs M/s S.K.Electronics

L/R-2778/17

10.08.2020

Present:

Sh.Ajit Kumar Singh, AR for the workman.
None for the management.

The matter was earlier fixed for 11.05.2020 for the service of the management, but, the matter could not be taken up on 11.05.2020 in view of spreading of Covid-19.

Today, no one has appeared on behalf of the management through video conference. Accordingly, fresh notices are ordered to be issued to the management on filing of e.mail address and whatsapp number of the management and also on filing of complete set of documents by the workman within 10 days from today. The notices to be issued to the management are returnable on **10.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

L.I.R. 387/20
Gautam @ Ramesh Kumar vs M/s J.K.Steel
10.08.2020

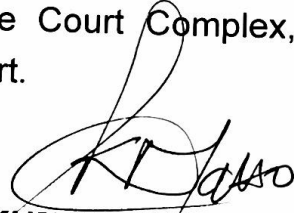
Present: . None for the workman.

The matter was earlier fixed for 11.05.2020 for the service of the court notice to the workman.

Court notice issued to the workman through union is received back with the report served, whereas, court notice issued to the workman is not received back. Today no one has appeared on behalf of the workman through video conference.

Fresh court notice is ordered to be issued to the workman through whatsapp on his mobile phone number, as mentioned in the reference, which is returnable on 12.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

CA No. 335/20

Vikas Nagar vs M/s Libra Four Wheel Pvt.Ltd.

10.08.2020

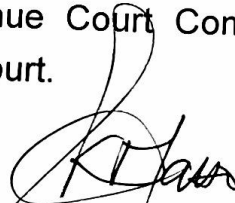
Present: None for the workman.

The matter was earlier fixed for 11.05.2020 for appearance of the workman and also for consideration on the statement of claim, but, the matter could not be taken up on 11.05.2020 in view of spreading of covid-19.

Today, no one has appeared on behalf of the workman through video conference.

Accordingly, matter is ordered to be listed for 16.09.2020 for appearance of the workman and consideration on the statement of claim.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020

LID No.401/19

Bablu vs M/s Cargo Motors (Delhi) Pvt.Ltd.

10.08.2020

Present:

None for the parties.

The matter is fixed for framing of issues, but today, no one has appeared on behalf any of the parties through video conference.

Accordingly, matter is ordered to be listed for framing of issues on 17.09.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
10.08.2020